

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC.NO.394/SO/2020**

**DATED: 13.04.2020**

**NOTIFICATION**


Sub: Complete lockdown declared by the Government of Telangana throughout the State with effect from the midnight of 14.04.2020 (Tuesday) for 16 days – Extension of suspension of work in High Court for the State of Telangana from 14.04.2020 to 30.04.2020 – Taking up of extreme urgent matters – Further Instructions – Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020  
2. Notice dated 25.3.2020.  
3. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.

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In continuation/partial modification of the Notification 3<sup>rd</sup> cited, the regular Judicial and Administrative work in the High Court, which was suspended till 14.04.2020, is extended upto 30.04.2020. However, the High court will take up dire urgent cases namely bail applications, stay matters, and dire urgent fresh admission matters such as PILs.

Other instructions issued in reference 3<sup>rd</sup> cited, shall continue to be in force till 30.04.2020.

  
**REGISTRAR GENERAL**  
13 04/2020.